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GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE AND BANKING)

New Delhi, the 9th November, 1976.

NOTIFICATION  
INCOME TAX

NO.155/(F.No.404/93/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Sri F.S. Manavaiah who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Sri A. Sundaram made under Notification No.469 (404/139/73-ITCC) dated 10.9.1973 is hereby cancelled.

3. This Notification shall come into force with effect from the date Sri F.S. Manavaiah takes over as Tax Recovery Officer.

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( S.R. WADIA )  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
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No.155/(F.No.404/93/76-ITCC):

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